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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No.260/00336 of 2014

Cuttack, this the 28th day of July, 2014

B. Barala Applicant

-Versus-

Union of India & Others Respondents

FOR INSTRUCTIONS

1. Whether it be referred to the reporters or not? *No*
2. Whether it be referred to PB for circulation? *No*


(R.C. MISRA)
ADMN. MEMBER

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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No.260/00336 of 2014
Cuttack, this the 28th day of July, 2014

**CORAM
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)**

Bhubaneswar Barala,
aged about 45 years,
S/o: Late Bhamarabara Barala,
GDS MD,
At/Po.-Ankulachati B.O.,
Via-Balugaon, Dist-Khurda,
Odisha-752030

...Applicant

(Advocates: M/s- P.K. Padhi, J. Mishra)

VERSUS

Union of India Represented through

1. The Secretary - Cum- Director General of Posts,
Dak Bhawan, Sansad Marg,
New Delhi-110 116.
2. Chief Postmaster General,
Odisha Circle, Bhubaneswar,
Dist-Khurda-751001.
3. Sr. Superintendent of Post Offices,
Puri Division,
At/Po./Dist.-Puri-752001.
4. Inspector of Post Offices,
Balugaon Sub-Division,
At/Po.-Balugaon, Dist-Khurda.

... Respondents

(Advocate: M/s. S. Barik)



ORDER (Oral)

R.C. MISRA, MEMBER (ADMN.)

Heard Mr. P.K. Padhi, Ld. Counsel appearing for the applicant and Mr. S. Barik, Ld. Addl. CGSC appearing for the Respondents and perused the materials placed on record.

2. Mr. Padhi brought to my notice that the applicant while working as GDS MD, Ankulachati B.O. in account with Balugaon S.O. of Puri Postal Division is aggrieved with the order of recovery from TRCA of the applicant during the year 2011-12. He made a representation to the authorities which was considered and his TRCA was restored but the recovered amount of Rs.17,603/- was not refunded to him. Due to recovery the D.A and increment was not added for which, the applicant is getting less TRCA of Rs.775/- in each month from January 2013. He further submitted that he has made representation to Respondent No.3 on 03.03.2014 in which he has brought to the notice of the concerned authorities that recovered amount of Rs.17,603/- may be refunded to him and the D.A. and increment should be added to the TRCA. Till date the admissible relief has not been given by the concerned authorities to the applicant.

3. After hearing Ld. Counsel appearing for both sides I consider it appropriate to give a direction to Respondent No.3 to dispose of the representation of the applicant with a reasoned and speaking order within a period of four weeks from the date of receipt of copy of this order and also refund the amount if found admissible in the case of the applicant.

4. With this observation and direction this O.A. stands disposed of at the stage of admission.

R.C.

5. As agreed to by Ld. Counsel appearing for both the sides copy of this order along with copy of this O.A. be sent to Respondent No.3 for compliance for which Mr. P.K. Padhi, Ld. Counsel appearing for the applicant undertakes to deposit the postal requites by 1st August, 2014.


(R.C. MISRA)
ADMN. MEMBER

K.B.